

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of February 2024 (26.2.2024 to 29.2.2024)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
27.2.2024 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	262/TL/2023	JSWHEL	Application for transmission license in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	2.	332/TL/2023	BTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for the grant of transmission licence to Beawar Transmission Limited.
	3.	30/TL/2024	KNTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Koppal-Narendra Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
	4.	32/TL/2024	RGTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Gadag Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM)
	5.	52/TL/2024	KGTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited.
	6.	64/AT/2024	KGTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	7.	305/TD/2023	RGMPL	Petition under Section 14 of the Electricity Act 2003 read with Regulation 6 of CERC (Procedure, Terms and Conditions for Grant of Trading license and other related matters) Regulations 2020 for grant of Category V license for inter-state trading of electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading license and other related matters) Regulations 2020 amended from time to time.
	8.	38/TD/2024	NPTPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state category - V trading license.
	9.	310/TL/2023	KBTL	Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for the grant of separate Transmission Licence for implementation of the Transmission System for evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.

10.	26/MP/2024	SIROPL	Petition under Section 79 of the Electricity Act, 2003 (Electricity Act) seeking appropriate remedy due to a change in the fundamental condition of the bid from the date of submission of the bid and the issuance of the Letter of Award (LoA). Under these circumstances, the Petitioner is seeking a declaration that the Ministry of Power (MoP) order dated 9.6.2023 is a 'Change in law' and that the Petitioner is entitled to compensation for the 'Change in law' under the Power Purchase Agreement (PPA) and other appropriate directions (<i>On admission</i>).
11.	328/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Transmission Assets under Establishment of 220/66kV, 2x160MVA GIS S/s at UT Chandigarh along with 220kV D/c line from Chandigarh GIS to 400/220kV Panchkula (PG) Sub-station.
12.	275/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: Replacement of 1*315 MVA, 400/220 kV ICT by 1*500 MVA, 400/220 kV ICT at Ludhiana (PG) Sub-station.
13.	52/TT/2023	PGCIL	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of assets under Northern Region System Strengthening-XL(NRSS-XL) in the Northern Region
14.	55/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Navsari (PG) Bhestan 220 kV D/C line (with minimum capacity of 400MVA per circuit), Asset-2: Conversion of 80 MVAR fixed line reactor at Boisar end of Aurangabad- Boisar 400 kV D/c line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme WRSS XXII.
15.	330/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Three No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
16.	63/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 2 nos. of 400kV line bays at Banaskantha (PG) for termination of LILO of second circuit of Zerda Ranchodpura 400 kV D/c line at Banaskantha (PG) PS under Western Region System Strengthening Scheme – XIX.
17.	67/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Asset-1: 1 no. of 230 kV line Bay at Tuticorin-II GIS PS under implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS in Southern Region.
18.	73/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset 1- 09 Nos. of Central Sector Communication Links, Asset 2- 01 Nos. of Central Sector Communication Links, Asset 3 -09 Nos. of State Sector Communication Links, Asset 4- 03 Nos. of State Sector Communication Links, Asset 5 -02 Nos. of State Sector Communication Links and Asset 6 -05 Nos. of State Sector Communication Links under Project-Establishment of Fiber Optic Communication system under wide band Communication expansion plan in North Eastern region.
19.	276/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV Kahalgaon Transmission System in Eastern Region.
20.	289/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Eastern Region Strengthening Scheme - XXIV in Eastern Region.
21.	45/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Assets: 400kV D/C (quad) Alipuduar-Jigmeling Transmission line (Indian Portion) and 02 nos 400kV line bays at Alipurduar Sub-

			station under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan.
22.	5/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Transmission Asset-1: 02 nos of 220 kV bays at Alipurduar Substation AND Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from 31.03.2019/DOC0 to 31-03-2024 for Transmission Asset-2: ?800kV 3000MW HVDC POLE-III and LILO of Biswanath Chariali Agra HVDC line.
23.	34/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: (i). Installation of 12Ω, 420 kV fault limiting bus series reactors at Thiruvalem S/s between Bus Section-A and bus Section-B & Bus Section-B and bus Section-C along with 4 nos. 400 kV bays for 2 nos. series bus reactors + 1no tie bay (Note: Any substation element viz. ICTs, bus reactors, switchable line reactors, etc. requires one main bay and a tie bay for their operation. In case of each series reactor, 2 main breakers and 2 tie breakers are required for their reliable operation. Therefore, 4 nos. of bays has been considered as main bays (2 main bays per bus series reactor) in the current scheme). (ii). Opening of the one of the bus (other than on which fault limiting bus series reactors are being installed) between the above-mentioned bus sections through suitable arrangement. (iii). Bypass of Kolar-Thiruvalem and Thiruvalem-Sriperumbudur 400 kV S/c line to form Kolar Sriperumbudur 400 kV S/c direct line under Transmission system for controlling high Short Circuit Current level at 400kV Thiruvalem S/s in Southern Region.
24.	35/TT/2023	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets (02 nos) under Fibre Optic communication system under Expansion of Wideband Communication Network scheme in Eastern Region
25.	326/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets under Reliable Communication Scheme under Central Sector for Southern Region.
26.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
27.	I.A.No.88/2023 in Petition No. 313/TT/2020	PGCIL	Interlocutory application on behalf of the Petitioner under Regulation 103-A and Regulation 114 of CERC (Conduct of Business) Regulations, 1999, seeking clarification/ correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020.
28.	3/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 2 no. 400kV 80 MVAr line reactors of 400kV Wardha-Aurangabad D/C line (upgradable to 1200kV S/C) charged as bus reactors at Wardha Substation and Asset-2: Wardha-Aurangabad 400kV D/C (quad) line with provision to upgrade the line to 1200kV at a later date under Transmission System associated with Mundra Ultra Mega Power Project
29.	120/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 9 of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of tariff of Barauni Thermal Power Station Stage-II (2x250 MW) on COD of

				Unit-9 (Unit-2 of stage-II)
	30.	58/GT/2022	NTPC	Petition for approval of tariff of Darlipali Super Thermal Power Station Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1.
	31.	399/GT/2020	NTPC	Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 01.04.2019 to 31.03.2024.
	32.	89/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Truing up of tariff for 2014-19 tariff block and determination of tariff for 2019-24 tariff block of National Capital Thermal Power Station, Stage-II (980 MW)
	33.	361/GT/2020	PPCL	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.
	34.	376/GT/2020	PPCL	Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
26.2.2024